

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 114
New IA3290/2024
In
IB-156(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.... Petitioner/Applicant

Vs.

MR.KUSHAN MITRA

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Devvart Rana Adv.

ORDER

Due to paucity of time, the matter is adjourned to **10.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik